

LOK SABHA
UNSTARRED QUESTION No. 2297
TO BE ANSWERED ON 8th JULY, 2019

Ethanol in Petrol

2297. SHRI RAJENDRA AGRAWAL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is working on to achieve the target of blending 10 per cent ethanol in petrol by the year 2022 and if so, the details thereof;
- (b) whether the Government has amended/proposes to amend the prices of ethanol for achieving the said target;
- (c) whether the Government is aware that some States are recovering tax on the sale of ethanol in other States which is a violation of the Industries (Development and Regulation) Amendment Act, 2016; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री
(श्री धर्मन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS
(SHRI DHARMENDRA PRADHAN)

(a): Government is implementing Ethanol Blended Petrol (EBP) Programme through Oil Marketing Companies (OMCs). At present, Public Sector OMCs are selling upto 10% ethanol blended petrol. Government has notified the National Policy on Biofuels-2018 on 8.6.2018 which indicates a target of 20% blending of ethanol in petrol by 2030.

(b): Yes Sir. Government has fixed prices for ethanol procurement under EBP Programme.

(c) & (d): Subsequent to amendment in Industries (Development & Regulation) Act, 1951, Central Government has been regularly interacting with the State/ UT Governments for implementing the amended provisions. Till date, twelve States, viz., Karnataka, Goa, Maharashtra, Gujarat, Bihar, Chhattisgarh, Tamil Nadu, Andhra Pradesh, Punjab, Madhya Pradesh, Himachal Pradesh and Haryana have implemented the amended provisions.
